

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

(12)

Review Petition No. 53/94

in

Original Application No. 383/93

Dr. Ramchandra Jog

.... Applicant

Vs.

Under Secy., Min. of Def., & Others. Respondents

ORDER ON REVIEW PETITION NO. 53/94

Tribunal's order :

Date : 22.4.1994

I PER : Hon'ble Smt. Lakshmi Swaminathan, Member (J) I

This Review Petition has been filed for review of the order dated 28.2.1994 in O.A. 383/93 rejecting the applicant's claim to the benefit of 5 years of added service qualifying for Superannuation pension under the provisions of Rule 30 of the CCS (Pension) Rules. The Review Petition has been filed on the grounds, interalia that the D.R.D.S. Rules, 1979 have not been perused in their entirety and on interpretation of the relevant rules which according to the petitioner, has lead to the wrong order.

I have carefully perused the petition and I find that no new grounds have been raised which could not have been raised at the time when the applicant was heard in support of the original application. The allegation of the applicant that the order is wrong cannot be a ground for review as there is no error apparent on the face of the same. The prayer to place the review petition before the

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Division Bench is contrary to the provisions of Section 5 (6) of the Administrative Tribunals Act, 1985 read with Rule 17 (2) of the Procedure Rules, 1987 and Rule 18(c) of the Rules of practice, 1993. The application for review is therefore, dismissed.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (Judl.)